

Secretary, SCSA

The letter bearing no-670 dt 23/12/17 has been received alongwith the bills submitted by the Remand Advocates deputed at Civil Court, Rajmahal. Applications of Remand Advocates ① Sri Subhankar Sinha ② Sri Subodh Kumar Mishra ③ Smt. Kamini Sharma ④ Sri Vikash Kumar & ⑤ Sri Subodh Kumar Mahto may kindly be perused. All of them have prayed for payment of honorarium in respect of work done as Remand Advocate. The report of the Assistant, SCSA, Rajmahal & Secretary, SCSA, Rajmahal may kindly be perused alongwith the said bills. The bills submitted by the Remand Advocates are checked by me. On perusal, it appears that Sri Subodh Kumar Mishra, Remand Advocate deputed in the court of A.C.J.M, Rajmahal is absent from 24/9/17 to 30/9/17, Smt. Kamini Sharma, Remand Advocate deputed in the court of S.J.M, Rajmahal is absent from 25/8/17 to 31/8/17, Sri Vikash Kumar, Remand Advocate deputed in the court of Sri R.K. Pandey, J.M. 1st class, Rajmahal is absent on 26/8/17, 8/9/17, 11/9/17 & 16/10/17 & Sri Subodh Kumar Mahto, Remand Advocate deputed in the court of Sri Ashok Kumar, J.M. 1st class, Rajmahal is absent on 02/7/17, 8/7/17 & 9/7/17.

The above noted Remand Advocates have been deputed in different courts vide this office order no-50/16 dt 16/8/16, 57/16 dt 27/9/17 & 68/16 dt 22/12/16 under the direction bearing letter no. JH/CSA/1864 dt 26/7/16. As per above mentioned letter Rs. 5000/- (five thousand) honorarium may be paid as per the structure laid down for payment to Retainer Advocates. The payment of this period has not been made as yet.

If approved permission may kindly be obtained from P.D.J. cum chairman, SCSA, Sahibganj. At present Rs. 804328/- is in balance in NALSA Fund. If approved the honorarium may be paid from NALSA Fund at the rate of Rs. 5000/- per month.

Submitted  
Sitya Prakash  
Assistant, SCSA  
20/2/18

Chairman, DLSA

The note of the Assistant, DLSA may kindly be perused alongwith the letter bearing no. 670 dated 23.12.17 received alongwith the bills submitted by the Remand Advocates deputed at Civil Court, Rajmahal. Applications of Remand Advocates 1. Sri Subhankar Sinha 2. Sri Subodh Kumar Mishra 3. Smt. Kamini Sharma 4. Sri Vikas Kumar and 5. Sri Subodh Kumar Mahto may kindly be perused. All of them have prayed for payment of honorarium in respect of work done as Remand Advocate. The report of the Assistant, SDLSC, Rajmahal and Secretary, SDLSC, Rajmahal may kindly be perused alongwith the said bills. The bills submitted by the Remand Advocates are checked by me. On perusal it appears that Sri Subodh Kumar Mishra, Remand Advocate deputed in the court of A.C.J.M., Rajmahal is absent from 24.09.17 to 30.09.17, Smt. Kamini Sharma, Remand Advocate deputed in the court of S.D.J.M., Rajmahal is absent from 25.08.17 to 31.08.17, Sri Vikas Kumar, Remand Advocate deputed in the court of Sri R.K.Pandey, J.M.1<sup>st</sup> Class, Rajmahal is absent on 26.08.17, 08.09.17, 11.09.17 and 16.10.17 and Sri Subodh Kumar Mahto, Remand Advocate deputed in the court of Sri Ashok Kumar, J.M.1<sup>st</sup> Class, Rajmahal is absent on 02.07.17, 08.07.17 and 09.07.17.

The above noted Remand Advocates have been deputed in different courts vide this office order no. 50/2016 dt. 16.08.16, 57/16 dt. 27.09.16 and 68/16 dt. 22.12.16 under the direction bearing letter no. JHALSA/1864 dt. 26.07.16. As per above mentioned letter Rs. 5000/- (five thousand) honorarium may be paid as per the structure laid down for payment to Retainer Advocates. The payment of below mentioned period has not been made as yet.

Sl. No.	Name of Remand Advocates	Name of the Court	Duration of payment	Amount
1	Sri Subhankar Sinha	Addl. Dist. & Sessions Judge I, Rajmahal	November-16 to November-17	65,000/-
2	Sri Subodh Kumar Mishra	A.C.J.M. Rajmahal	Do	63,833/-
3.	Smt. Kamini Sharma	S.D.J.M, Rajamahal	Do	63,870/-
4.	Sri Vikas Kumar	Sri R.K.Pandey, J.M.1 <sup>st</sup> Class, Rajmahal	Do	64,342/-
5.	Sri Subodh Kumar Mahto	Sri Ashok Kumar, J.M.1 <sup>st</sup> Class, Rajmahal	Do	64,516/-

If approved payment may be made to Remand Advocates from NALSA Fund through cheque. The payment of above mentioned period has not been made as yet. Presently Rs. 8,04,328/- is in balance in NALSA Fund.

Submitted

Anand  
20.02.18  
Secretary, DLSA

Yes  
20.2.18